

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**CORAM:**  
**Present- Sh. S.K MOHAPATRA**  
**Hon'ble Member(T)**

**C.P.No. (CAA)-262 (ND)2017**  
**SMT.INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017**

**NAME OF THE COMPANY:** M/s Aakash Pipes Private Limited/ Demerged  
Company And Suridhi Industries Private Limited/ Resultant Company

**SECTION OF THE COMPANIES ACT:** 230-232

**S.NO.      NAME      DESIGNATION      REPRESENTATION      SIGNATURE**

Present: For Petitioner(s)-Mr. Neeraj Kumar, PCS

**ORDER**

**PER INA MALHOTRA (MEMBER JUDICIAL)**

1. This petition by way of second Motion is admitted and fixed for hearing and final disposal on 23<sup>rd</sup> October, 2017.
2. Learned Counsel for the Petitioner Company submits that in terms of Order dated 1<sup>st</sup> August 2017 passed by this Tribunal in Company Application No. CAA-96 (ND) 2017, the meeting of the all Equity

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Shareholders, Secured and Unsecured Creditors of the proposed Scheme of Arrangement between Aakash Pipes Private Limited/ Demerged Company And Suridhi Industries Private Limited/ Resultant Company had been dispensed with in view of the consent affidavits of the Secured/ Unsecured Creditors and the shareholders of applicant companies being on record.

3. It is therefore now directed that the notice of the hearing fixed for 23<sup>rd</sup> Oct, 2017 shall be advertised in the newspapers namely, English and Hindi edition of The Business Standard Delhi edition, not less than 10 days before the aforesaid date fixed for hearing.
4. In addition to the above public notice, both the applicant companies shall individually serve the notice of the Petition on the following Authorities namely, (a) Central Government through Regional Director (Northern region), Ministry of Corporate Affairs (b) Registrar of Companies, NCT of Delhi & Haryana, Ministry of Corporate Affairs (c) the Income Tax Department, (d) Official Liquidator and to such other Sectoral Regulatory Authorities who may govern the working of the respective Companies involved in the Scheme at least 30 days before the date fixed for hearing of the above Petition.
5. Both the applicants, shall at least 7 days before the date of hearing of the petition file an affidavit of service in relation to paper publication effected as well as service of notices on the Authorities specified above including the Sectoral Regulator.
6. Objections, if any, to the Scheme contemplated by the authorities to whom notices have been given may be filed on or before the date of hearing fixed herein, failing which it will be considered that there is no objection to the approval of the Scheme on the part of the authorities by

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this Tribunal and subject to other condition being satisfied as may be applicable under the Companies Act, 2013 and relevant rules framed there under.

—Sd—

**(S.K Mohapatra)**  
**Member Technical**

—Sd—

**(Ina Malhotra)**  
**Member Judicial**